

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 148/09,149/09 and 150 & IA-302 of 2009

Dated : 28th April, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for MERC

ORDER

Mr. Buddy A Ranganadhan, Learned Counsel for the Commission has finished his arguments in Appeal No. 148 of 2009. . He submits that he will be able to file Written Submissions in all the Appeals on behalf of the Commission on or before 13th May, 2011.

Post the matter **on 16th May, 2011.** In the meantime the Learned Counsel for the Respondent is directed to file the Written Submissions after serving copies on the other side. The Learned Counsel for the Appellant is at liberty to file the Additional Written Submissions, if any, after serving copies on the other side.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**